

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 81 of 2017 IN
DFR NO. 08 OF 2017**

Dated: 17th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Gujarat Granito Manufactures Association **...Appellant(s)**
Vs.
Central Electricity Regulatory Commission & Ors. **...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sakie Jakharia

Counsel for the Respondent(s) : Mr. C.K.Rai for R-1

Mr. M.G.Ramachandran
Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan for R-2 & R-3

ORDER

(IA No.81of 2017)

(Appl. for condonation of delay in filing)

There is 65 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. C.K. Rai appears on behalf of Respondent No.1 and Mr. M.G. Ramachandran appears on behalf of Respondent Nos. 2 & 3.

We have heard learned counsel for the parties and perused the explanation offered by the Appellant for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission/maintainability on **27.04.2017.**

(I. J. Kapoor)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson